

राजस्थान सरकार  
विधि एवं विधिक कार्य विभाग

क्रमांक: प.22(4)न्याय/2018

जयपुर, दिनांक 28 FEB 2023

:: परिपत्र ::

भारतीय प्रशासनिक सेवा के रिक्त पदों पर चयन के लिए गैर-राज्य सिविल सेवा अधिकारियों (राजस्थान विधि सेवा/राजस्थान विधि रचना सेवा) में से कार्यरत अधिकारियों में से अधिकतम 5 योग्य अधिकारी की अभिशंषा कार्मिक विभाग ने अपने अर्द्धशासकीय पत्र क्रमांक F.6(4)Pers/A-1/2022 दिनांक 17.02.2023 द्वारा दिनांक 31.03.2023 तक चाही है। इसके लिए प्रपत्र निर्धारित किये गये हैं (संलग्न) जिनको भरकर भिजवाया जाना है। पात्रता के लिए निम्न योग्यता/शर्तें पूर्ण होनी चाहिए:-

1. दिनांक 01.01.2022 को 56 वर्ष या 56 वर्ष से कम आयु का कार्मिक होना चाहिए।
2. राज्य सेवा में 17 वर्ष एवं निरन्तर नियमित सेवा होनी चाहिए।
3. डिप्टी कलेक्टर के समक्ष पद पर 9 वर्ष की सेवा व 8 वर्ष की सेवा उच्च पद पर होनी चाहिए।
4. कार्मिक का सेवा काल उत्कृष्ट श्रेणी का होना चाहिए।
5. कोई विभागीय जांच, शिकायत और एफ.आई.आर नहीं होनी चाहिए।

अतः कार्मिक विभाग के अर्द्धशासकीय पत्र क्रमांक F.6(4)Pers/A-1/2022 दिनांक 17.02.2023 में वर्णित शर्तों के अनुसार पात्रता रखने वाले राजस्थान विधि सेवा/राजस्थान विधि रचना सेवा के इच्छुक कार्मिक उपरोक्तानुसार 7 दिवस में निर्धारित प्रपत्र में आवेदन इस विभाग को भिजवाने का श्रम करें।

  
(अशुतोष कुमार)  
संयुक्त शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. विधि सेवा संवर्ग/विधि रचना सेवा संवर्ग के समस्त अधिकारीगण।
2. प्रोग्रामर, विधि विभाग को वेबसाईट पर अपलोड करने हेतु।
3. रक्षित पत्रावली।

  
संयुक्त शासन सचिव

**Bio-Data of Non SCS Officer(s)**

1. Name of Officer: .
2. Date of Birth:
3. Educational Qualifications:
4. Whether belongs to SC/ST/OBC :
5. Date of Confirmation:  
in Gezatted posts
6. Present Post held:
7. (i) Date of appointment to the post which  
has been declared equivalent to the post  
of Dy. Collector in the State Civil Service :  
  
(ii) Name of the Post:  
  
(iii) Whether holding that post substantively  
and the date since when :
8. Details of Gazetted posts held:

S. No.	Name of the Posts held	Category of posts	Period	Scale of Pay	Duties (In Brief)

9. Achievements in Brief (including publications if any):
10. Trainings undergone:

**Note: Bio-data should be duly signed by the individual officer and authenticated by the Cadre Controlling Department.**



(A) Details of penalties imposed on eligible officers during the last 10 years

S. No.	Name of Officer(s)	Year in which offence is committed	Date of issue of Charge Sheet	Date on which penalty imposed	Nature of penalty	Period of Currency of the penalty and the date when the currency of penalty will be over.	Whether any appeal has been filed and if so whether there is any interim stay/stay.	Remarks

Signature and Name of the  
Secretary of the Cadre Controlling  
Department.

**PROFORMA-1**

DECLARATION OF SHRI/SMT.....

I, hereby declare that I have only one living spouse, whose name is Smt./Shri .....

(SIGNATURE)

Date:-

Name of the Officer.....

Designation .....

Witness:-1

Witness:-2

(Signature)

(Signature)

Name:-

Name:-

Full Address:-

Full Address:-

**PROFORMA-2**

Consent of Shri/Smt.....

I, hereby give my consent for termination of lien in the \_\_\_\_\_ (Name of State Service ) on eventual substantive appointment in the Indian Administrative Service

(SIGNATURE)

Date:-

Name of the Officer.....

Designation .....

Witness:-1

Witness:-2

(Signature)

(Signature)

Name:-

Name:-

Full Address:-

Full Address:-

**PROFORMA-3**

Declaration of Shri/Smt.....

I, hereby declare and convey my unconditional willingness for appointment to the Indian Administrative Service in case of selection.

(SIGNATURE)

Date:-

Name of the Officer.....

Designation .....

Witness:-1

Witness:-2

(Signature)

(Signature)

Name:-

Name:-

Full Address:-

Full Address:-